

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Date of Hearing : **28.6.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Adani Hybrid Energy Jaisalmer Three Limited (AHE(J3)L)
- Respondent : Solar Energy Corporation of India Ltd. (SECI) & Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Shri Anand K Ganesan, Advocate, PSPCL
Shri Amal Nair, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Ms. Shivani Verma, Advocate, PSCPL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner sought an adjournment on account of the non-availability of the arguing counsel due to personal difficulty. The same was not opposed by the learned counsel for the Respondents.

2. The learned senior counsel for the Respondent No.1, SECI submitted that, vide Record of Proceedings for the hearing dated 28.3.2023, the Petitioner was directed to submit certain additional details, which are yet to be filed by the Petitioner. Learned senior counsel sought liberty to file the reply pursuant to the Petitioner having filed such additional details. In response, the learned counsel for the Petitioner submitted that the Petitioner is in the process of compiling such additional details as called for by the Commission and prayed for an additional two weeks to file the same.

3. Considering the request of the learned counsel for the Petitioner the Respondents, the matter was adjourned. The Commission further directed as under:

(a) The Petitioner to file the additional details as called for vide paragraph 4(c) of the Record of Proceedings for the hearing dated 28.3.2023 within two weeks with copy to the Respondents;

(b) The Respondents to file their reply, if any, within three weeks with copy to the Petitioner, who may file its rejoinder, within the three weeks thereafter; and

(c) Parties to comply with the above directions within specified timeline, and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 8.9.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**